N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021, 27.09.2021, 04.10.2021 and 11.10.2021) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Wednesday**, **20.10.2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri. Justice **V. G. BISHT** (Court Room No. 22 Annex)	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of even years. (C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.	**ORIGINAL SIDE** -----

Dated this 5th October 2021

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)

High Court, Appellate Side,]
]
Bombay.]